

Central Administrative Tribunal
Principal Bench

O.A. 77/2000

New Delhi this the 4th day of December, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Shri Jagdish Chand,
son of Shri Dalip Chand,
Qr. No. 9, Minial Type,
P&T Colony, Dev Nagar,
New Delhi.

... Applicant.

(By Advocate Shri B. Krishan)

Versus

1. Union of India, through
Director General,
Department of Posts,
Dak Bhawan, New Delhi-110 001.
2. Chief Post Master General, Delhi Circle,
Department of Posts,
office of the Chief Post Master General,
Delhi Circle, New Delhi-110 001.
3. The Estate Officer,
(Assistant Post Master General),
Department of Posts,
Office of the Chief Post Master General,
Delhi Circle, New Delhi-110 001. ... Respondents.

(By Advocate Shri H. K. Gangwani)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Shri H.K. Gangwani, learned counsel for the respondents relying on the judgement of the Supreme Court in **Union of India Vs. Raseela Ram & Ors.** (Civil Appeal No. 1301-04/1990), decided on 6.9.2000, has submitted that this Tribunal has no jurisdiction to entertain the matter.

2. Having regard to the facts and issues involved in this O.A. and the nature of the impugned orders, and also taking into account the judgement of the Hon'ble Supreme Court in **Raseela Ram's case (supra)**,

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the O.A. is dismissed for want of jurisdiction, leaving it open to the applicant to pursue his remedies, in accordance with law. No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

'SRD'